

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, DELHI**

OA No. 561/2025

IN THE MATTER OF:

Rohit Singh

.....Applicant

VERSUS

State of Himachal Pradesh & Ors.

.....Respondents

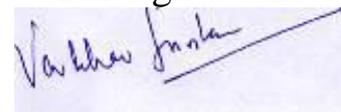
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Respondent No. 03

Through Counsel



Vaibhav Srivastava

(Advocate)

Dated:

Place: Una

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

OA No. 561 of 2025

IN THE MATTER OF:

Rohit Singh & Ors.

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State of Himachal Pradesh & Ors.

.....Respondents

**REPLY TO ORIGINAL APPLICATION
ON BEHALF OF RESPONDENT NO. 03
i.e HP STATE POLLUTION CONTROL
BOARD.**

MAY IT PLEASE YOUR LORDSHIPS :

1. That the contents of para-1 relate to the addresses of the applicants for the service of notices are a matter of record and need no reply from the replying respondent.
2. That the contents of para-2 relate to present application being filed under National Green Tribunal Act, 2010 and residential status of the applicants are a matter of record and need no reply from the replying respondent.

Reply to the Facts

1. That the contents of para-1 relate to the issue of alleged rampant illegal mining, unscientific stone crushing activities in the river beds and hills of



Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

District Una, H.P and issue of deficient District Survey Report (DSR) 2024 for District Una. In this regard, it is submitted that in the State of HP mining activities are regulated by the Industries Department under the Mines and Minerals (Development and Regulation) Act, 1957 and rules framed thereunder namely HP Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The issue of District Survey Report and grant of mining lease(s) pertains to the Geological Wing of the Industries Department and Department of Environment, Science Technology and Climate Change, Government of HP and need no reply from the replying respondent.

2. That the contents of para-2 relate to the requirement of compliance of the provisions of Environment (Protection) Act, 1986, the Environmental Impact Assessment (EIA) Notification, 2006, Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020 with respect to all minor minerals mining activities are a matter of record and need no reply from the replying respondent.
- 3-7. That the contents of para 3-7 relate to the issue of replenishment study, deficiencies in DSR, carrying capacity and scientific methodology. In this regard, it



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is submitted that the preparation of the District Survey Report including all scientific studies such as replenishment assessment, carrying capacity evaluation, geomorphological surveys, GIS mapping and mineral potential calculation lies exclusively within the domain of the Department of Industries. Hence this para needs submissions from the Industries Department and need no reply from the replying respondent.

8-13. That the contents of para 8-13 relate to deficiencies pointed out in District Survey Report (DSR), which calls for submissions from the Department of Industries and State Environment Impact Assessment Authority (SEIAA) and need no reply from the replying respondent.

14. In reply to para-14, it is submitted that public hearings are conducted by the State Board under Environmental Impact Assessment Notification, 2006 as a procedural requirement when a project proponent applies for Environmental Clearance. As per EIA Notification, 2006 the role of the State Board has been defined to organize and conduct the Public Hearing in order to ensure that all the stakeholders are given an opportunity of being heard, the proceedings of the Public Hearing are duly recorded and complete


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record is forwarded to the concerned regulatory authority for further action.

It is further submitted that all the Public Hearings conducted by the State Board have been carried out strictly in accordance with the procedure prescribed under Environmental Impact Assessment Notification, 2006. All representations, objections and suggestions received during public hearing are forwarded to the concerned regulatory authority i.e State Level Environment Assessment Authority (SIEAA) or Ministry of Environment, Forest and Climate Change (MoEF&CC) alongwith proceedings for taking necessary action.

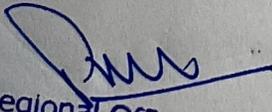
- 15 (a-b). That the contents of para 15 (a-b) relate to the applicants complaint regarding alleged illegal riverbed mining and unscientific hill slope mining by the stone crusher. In this regard, it is submitted that in the State of Himachal Pradesh mining activities are regulated by the Industries Department under Mines and Minerals (Development and Regulation) Act, 1957 and rules framed thereunder namely HP Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015. Moreover under section 26(2) read with section 21(4) of the said Act a notification dated 01-12-2021



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has been issued by the Department of Industries, Government of HP, wherein officers of various departments such as Police, Forest, Industries Department including authorities of general administration have been authorized under the aforesaid act to take cognizance / check illegal mining in the State. Further, Industries Department Government of HP vide notification dated 01-12-2021 has authorized 25 numbers of authorities to make complaint in writing in the court of competent jurisdiction regarding illegal mining / transportation of minerals. Copies of Notifications are annexed as **Annexure R-3/1**.

Further, it is submitted that in compliance to the Hon'ble NGT's order dated 26-06-2021 in OA No. 360/2015 titled as National Green Tribunal Bar Association Vs. Verinder Singh and under Section 5 of the Environment (Protection) Act, 1986, the State Government issued notification no. STE-E(5)-2/2021 on dated 18-08-2022, to prevent illegal mining and devised an appropriate mechanism for assessment and recovery of compensation in the district. In the aforesaid notification, it has been outlined that the overall responsibility to check the illegal mining, punish the offenders, draw plans for prevention of illegal mining and to take any further steps shall vest


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with the district administration who shall be assisted by the Superintendent of Police, the District Mining Officer (s), the Forest Department and also the Department/Institution like Jal Shakti Vibhag, HP Public Works Department, Deputy Director Industries, HP State Industrial Development Corporation Ltd., the Block Development Officers and any other authority at the district level as deemed fit by the District Magistrate or any other officer authorized by District Magistrate in this behalf. Copy of notification dated 18/08/2022 is annexed as **Annexure R-3/2.**

It is further submitted that the complaints were received by the State Board regarding illegal mining in District Una which were forwarded to the Mining Wing of Department of Industries for further necessary action. Copy of letters dated 12-03-2025 & 29-03-2025 are annexed as **Annexure R – 3/3 colly.**

- 15(c). That the content of para-15 (c) relate to the complaints raised by the petitioner regarding illegal mining and unscientific hill cutting at multiple locations including villages Chettra, Thakran and Nangal Khurd in Tehsil Haroli, District Una, H.P. In this regard, it is submitted that the stone crushers are regulated under the provisions of the Water Act, 1974 and the Air Act, 1981 by the State Board and


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permission to operate is granted after the unit possessing valid mining lease. The stone crusher unit referred in the complaint pertaining to village Thakran is M/s Jai Shanker Stone Crusher, VPO Chandpur, Tehsil Haroli, District Una. The unit was inspected on 31-05-2025 by the State Board and the notice dated 03-06-2025 was issued to the unit under the Air (Prevention and Control of Pollution) Act, 1981 with respect to certain shortcomings/non compliances observed during inspection. Copy of notice dated 03-06-2025 is annexed as **Annexure R - 3/4**. In response to the notice, the reply was received from the unit on dated 15-07-2025 wherein, the unit has addressed the observations and has made necessary compliance which was verified by the State Board on further inspection dated 05-08-2025. The State Board also conducted emission monitoring of the stone crusher and results were found complying prescribed emission norms. Copy of analysis report dated 13-08-2025 is annexed as **Annexure R-3/5**. The Renewal of Consent to Operate granted to the unit was valid till 08-08-2025 and unit has applied for further renewal of Consent to Operate which is still under process. The unit was inspected on dated 16-01-2026 and was found non – operational. The State Board has also issued


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directions to the unit vide letter dated 17-01-2026 not to operate without valid consent. Copy of letter dated 17-01-2026 is annexed as **Annexure R -3/6**. Further, it is submitted that the stone crusher related to village Chhetra is Lakhvinder Singh Stone Crusher and Screening Plant, Unit II. The Renewal of Consent to Operate has been granted to the unit by the State Board which is valid till 17-08-2026. Copy of Renewal of Consent to Operate is annexed as **Annexure R -3/7**. The unit was inspected by the officials of the State Board and found complying with the norms. The emission monitoring of the unit was conducted by the State Board on dated 18-06-2025 and results were found complying the prescribed emission norms. Copy of analysis report dated 25-06-2025 is annexed as **Annexure R-3/8**. The State Board also conducted the Ambient Air Quality monitoring in the mining lease area (Hill Slope) of the unit on dated 17-07-2025 and results were found complying the prescribed norms. Copy of analysis report is annexed as **Annexure R - 3/9**.

15 (d). That the contents of para-15(d) relate to the complaint regarding illegal mining at village Kuther Beet, which was forwarded to the Mining Department for further necessary action. Copy of Board's letters is annexed at Annexure R -3/3.


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- 15 (e-g). That the contents of para-15 (e-g) relate to the issue of unscientific hill slop mining, NOC of gram panchayats which calls for comments of Industries Department and need no reply from the replying respondent.
- 16-22. That the contents of para 16 – 22 relate to the allegations regarding illegal mining, hill cutting, mining mafia, police collusion and illegal transportation of material pertains to the Mining Wing of Department of Industries & District Administration. The State Board as per its mandate under the Water Act, 1974 and the Air Act, 1981 has conducted routine inspections on the complaints related to the air or water pollution and in case of violations regulatory actions as per relevant environmental laws are being taken by the replying respondent.
23. That the contents of para-23 relate to the issue of fines being imposed in the instances of illegal mining, which calls for comments of Industries Department.

Reply to the Grounds –

- 1-7. That the contents of paras 1-7 are already stand controverted in view of the submissions made in para supra.



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Limitation :-

The contents of this para are denied. It is submitted that present Original Application is barred by limitation prescribed under section 16 of National Green Tribunal Act, 2010.

PRAYER

In view of the submissions made above, It is humbly submitted that Original Application may kindly be disposed off qua the respondent Board. Any other order deemed fit by this Hon'ble Tribunal may kindly be passed in public interest.

**Respondent No. 03**

Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

Through Counsel

Date: 20/01/2026

Place: Una (H.P.)

Vaibhav Shrivastava
(Advocate)

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

723

OA No. 561 of 2025

IN THE MATTER OF:

Rohit Singh

.....Applicant

VERSUS

State of Himachal Pradesh & Ors.

.....Respondents

AFFIDAVIT

I, Praveen Kumar, S/o Sh. Jagdish Ram, aged 49 years, presently, working as Assistant Environmental Engineer cum Regional Officer at Regional Office Una, H.P. State Pollution Control Board, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:

1. That the accompanying reply to OA has been drafted at my instance and under my instructions.
2. That the contents of reply of paras 1-23 and reply to the ground paras 1-7 are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.
3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of


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it is false and nothing material has been concealed
therefrom.

Verified at Una on 20 day of January, 2026.



DEPONENT

Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

5838

राजपत्र, हिमाचल प्रदेश, 08 दिसम्बर, 2021/17 मार्गशीर्ष, 1943

[Authoritative English text of this department notification number Ind-II(F)6-20/2005, dated 01-12-2021 as required under clause (3) of Article 348 of the Constitution of India].

INDUSTRIES DEPARTMENT

NOTIFICATION

Shimla-2, the 1st December, 2021

No. Ind-II (F) 6-20/2005.—In supersession of the Govt. Notification number Ind-II (F) 6-20/2005 dated 30-4-2011 and in exercise of the power conferred under Sub-Section (2) of Section 26 read with Section 21 (4) of the Mines and Minerals (Development and Regulation) Act, 1957 (Act No. 67 of 1957) and all other powers enabling him in this behalf, the Governor, Himachal Pradesh, is pleased to empower/authorize the following Officers to seize any mineral raised or transported or caused to be raised or transported by any person without any lawful authority, any mineral from any land and for that purpose uses any tool, equipment, vehicle or any other thing for this purpose with immediate effect:—

1. All the Deputy Commissioners in H.P.	In their respective jurisdiction
2. All the Additional Deputy Commissioners in H.P.	--do--
3. All the Sub-Divisional Magistrates in H.P.	--do--
4. All the Executive Magistrates in H.P.	--do--
5. All the Superintendents of Police in H.P.	--do--
6. The Additional Superintendents of Police in H.P.	--do--
7. All the Deputy Superintendents of Police in H.P.	--do--
8. All the Conservator of Forests in H.P.	--do--
9. All the Divisional Forest Officers in H.P.	--do--
10. All the Assistant Conservator of Forests in H.P.	--do--
11. All the Range Officers of Forests in H.P.	--do--
12. All the General Managers, DIC in H.P.	--do--
13. All the Mining Officers in H.P.	--do--

This supersedes all the previous Notifications issued in this behalf.

By order,

R. D. DHIMAN,

Addl. Chief Secretary (Industries).

उद्योग विभाग

अधिसूचना

शिमला-171 002, 6 दिसम्बर, 2021

संख्या इण्ड-II (बी)2-3/2020.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, इस विभाग की अधिसूचना संख्या उद्योग-II (ख)2-26/95 तारीख 13-11-2000 द्वारा अधिसूचित हिमाचल प्रदेश

[Authoritative English text of this department notification number Ind-II(F)6-20/2005 dated 01-12-2021 as required under clause (3) of article 348 of the Constitution of India].

INDUSTRIES DEPARTMENT

NOTIFICATION

Shimla-2, the 1st December, 2021

No. Ind-II (F) 6-20/2005.—In supersession of the Govt. Notification number Ind-II (F) 6-20/2005 dated 30.4.2011 and in exercise of the power conferred under Sub-Section (2) of Section 26 read with Section 22 of the Mines and Minerals (Development And Regulation) Act, 1957 (Act No. 67 of 1957) and all other powers enabling him in this behalf, the Governor, Himachal Pradesh, is pleased to authorize the following Officers/Officials to make complaints in writing in the Court of competent jurisdiction in respect of any offence punishable under the said Act or any rules made there under, with immediate effect:—

- | | |
|--|----------------------------------|
| 1. The Director of Industries | Throughout Himachal Pradesh |
| 2. All the Deputy Commissioner in H.P. | In their respective jurisdiction |
| 3. All the Superintendent of Police in H.P. | --do-- |
| 4. The State Geologist | Throughout Himachal Pradesh |
| 5. All the Geologists | --do-- |
| 6. All the Assistant Geologists | --do-- |
| 7. All the Technical Assistant (Geology) | --do-- |
| 8. All the General Managers, DIC in H.P. | In their respective jurisdiction |
| 9. All the Mining Officers in H.P. | --do-- |
| 10. All the Mining Inspectors in H.P. | --do-- |
| 11. All the Assistant Mining Inspectors in H.P. | --do-- |
| 12. All the Managers, Industries in H.P. | --do-- |
| 13. All the Industrial Promotion Officers in H.P. | --do-- |
| 14. All the Economic Investigator, Industries in H.P. | --do-- |
| 15. All the Extension Officers, Industries in H.P. | --do-- |
| 16. All the Addition Deputy Commissioners in H.P. | --do-- |
| 17. All the Sub-Divisional Magistrates in H.P. | --do-- |
| 18. All the Tehsildars/Naib Tehsildar in H.P. | --do-- |
| 19. All the Additional Superintendents of Police in H.P. | --do-- |
| 20. All the Deputy Superintendents of Police in H.P. | --do-- |
| 21. All Inspectors/SIs/ASIs of Police Department in HP | --do-- |
| 22. All the Divisional Forest Officers in H.P. | --do-- |

- | | | |
|-----|--|--------|
| 23. | All the Conservator of Forests in H.P. | --do-- |
| 24. | All the Assistant Conservator of Forests in H.P. | --do-- |
| 25. | All the Range Officers of Forests in H.P. | --do-- |

This supersedes all the previous Notifications issued in this behalf.

By order,

R. D. DHIMAN,
Addl. Chief Secretary (Industries).

ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा, हि0 प्र0

मुकदमा : इन्द्राज मृत्यु तिथि

पेशी : 09-12-2021

आशा देवी पत्नी श्री उत्तम चन्द, गांव कुल्हाड (मंझग्रां), डाकघर द्रमण, तहसील शाहपुर, जिला कांगड़ा (हि0 प्र0)

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनर्वालोकित 1969 के तहत मृत्यु प्रमाण-पत्र लेने बारे प्रार्थना-पत्र।

उपरोक्त मुकदमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना-पत्र मय ब्यान हल्फिया गुजारा है जिसमें लिखा है कि उसके पुत्र श्री अभिषेक सिंह पुत्र श्री उत्तम चन्द, गांव कुल्हाड (मंझग्रां), डाकघर द्रमण, तहसील शाहपुर, जिला कांगड़ा का देहांत दिनांक 10-03-2020 को महाल कुल्हाड में हुआ है परन्तु अज्ञानतावश इसका इन्द्राज ग्राम पंचायत मंझग्रां के रिकार्ड में दर्ज नहीं हुआ है। प्रार्थिया उक्त मृत्यु तिथि को दर्ज करवाना चाहती है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त मृत्यु तिथि को ग्राम पंचायत मंझग्रां के रिकार्ड में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 09-12-2021 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक 15-11-2021 को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

Authoritative English text of this Department Notification No. STE-E(5)-2/2021 dated 18-08-2022 as required under clause (3) of article 348 of the Constitution of India)

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-E(5)-2/2021

Dated: Shimla-2.

18-08-2022.

NOTIFICATION

WHEREAS, under Section 5 of the Environment Protection Act, 1986 (Act No. 29 of 1986), the State Government is empowered to issue direction to implement the directions passed by the Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A No. 360/2015-NGT titled as National Green Tribunal, Bar Association vs. Verinder Singh for recovery of compensation on account of damage caused to the environment and ecology due to illegal mining;

WHEREAS, the Hon'ble NGT in Para 25 of its above Order dated 26.02.2021 has directed Central Pollution Control Board (CPCB) that the scale of compensation calculated with reference to Approach- II mentioned in the Expert Committee Report dated 30.01.2020 be adopted by all States/UTs and that the compensation be recovered in compliance to the said order and the recovered compensation may be kept in separate account and utilized for restoration of environment by preparing an appropriate action plan under the directions of Environment Secretary with the assistance of such individual institutions as may be considered necessary. However the quantum of compensation calculated with this approach for recovery of the loss caused due to illegal mining has to be determined by the State on case to case basis and by assessing the damage done to the environment at the site:

WHEREAS, the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, Government of India vide letter No. CPCB/IPC-II/NGT-O.A (360/2015)/2021/2039, dated 11.06.2021 has directed the State Govt., in compliance of the aforesaid directions of the Hon'ble NGT and in exercise of powers conferred by section 5 of the Environment Protection Act, 1986, to evolve an appropriate mechanism for assessment and recovery of compensation in all the Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan.

AND NOW THEREFORE, in view of above observations and the directions passed in para 25 of the Hon'ble NGT Order dated 26.02.2021 and in exercise of the powers conferred under section-5 of the Environmental Protection Act, 1986, the Governor of Himachal



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Madhesh is pleased to devise an appropriate mechanism for assessment and recovery of compensation in all Districts of the State as follows:-

1. The overall responsibility to check illegal mining, to punish the offenders, to draw plans for prevention of illegal mining and take any further steps in this direction shall vest with the District Administration, who shall be assisted by the Superintendent of Police, the District Mining officer(s), the Forest Department and also the Departments/institutions like JSV, HPPWD, HPSIDC, Deputy Director Industries, the Block Development Officer(s) and any other Department/ Office/Authority at the District level as deemed fit by the District Magistrate or any other officer authorized in this behalf by him.
2. In order to ascertain the amount and quantity of damage done to the environment and ecology by the illegal miners or any such offenders who are in violation of any order or legislation or rule dealing with illegal mining, a Committee under the Sub-Divisional Magistrate shall ascertain the amount of damage caused to the environment by the act of such persons and cause the same to be recovered.
3. The Sub Divisional Magistrate shall first ascertain the identity of illegal miners and then seek the assistance of Mining Officer, PWD, BDO, Forest Department and the Police to calculate the damage done to environment and ecology as per the Approach II as directed by the Hon'ble NGT vide Order dated 26-02-2021 in the above tilted case. For the sake of clarity the Approach II along with other seizures and release of vehicles is explained in ANNEXURE-I.
4. For the recovery of damage done to the ecology and environment, a notice of calling the perpetrators to deposit the environmental compensation shall be issued by the Sub-Divisional Magistrate to such persons involved in illegal mining.
5. If the perpetrators fail to deposit the said amount, the Sub-Divisional Magistrate has the power to use any means including attachment of property or declaration of such amount as arrears of land revenue.
6. A State level Nodal account shall be opened by the Director, Environment, Science & Technology Department which shall be used to deposit the amount recovered as compensation from the illegal mining activities. The Director, Environment, Science & Technology with the assistance of such Agencies as deemed fit shall utilize this amount for restoration of the damage caused to environment as a result of such illegal activities. The amount recovered from a particular area/site shall be used for restoration activities in that area only or in its immediate vicinity having direct environmental effect. For this



purpose, the plan for restoration shall be got made by the Sub-Divisional Magistrate with the assistance of BDO, PWD, JSV, HPSIDC, Forest or any other Agency deemed fit. The same shall be submitted along with amount needed to the Director, Environment, Science & Technology for approval. The amount shall not exceed the compensation so collected. Whatever amount is left at the disposal of the Director, Environment S&T after spending on these plans shall be used for other ecological or conservation activities within the State in consultation with the State Government.

In the event of failure to comply with the directions passed by the Hon'ble NGT the concerned individual(s)/institution(s) shall be liable for non-compliance.

By Order

Prabodh Saxena
Addl. Chief Secretary (Env.,S&T) to the
Government of Himachal Pradesh
18-08-2022.

Endsts. No. STE-E(3)-2/2021 Dated:Shimla-2

Copy forwarded to the following for information & necessary action:-

1. All the Administrative Secretaries to the Government of Himachal Pradesh, Shimla-171002.
2. The Pr. Chief Conservator of Forest, H.P Shimla-171001.
3. All the Heads of Departments, Himachal Pradesh.
4. The Engineer-in-Chief, PWD, Shimla -171002.
5. The Engineer-in-Chief, Jal Shakti Vibhag, Shimla -171005.
6. The Member Secretary, HP State Pollution Control Board, Shimla-171009.
7. All the Deputy Commissioners, Himachal Pradesh.
8. All the Superintendents of Police, Himachal Pradesh.
9. The Director, Department of Industries, Himachal Pradesh, Shimla-171001.
10. The Director, Environment, Science & Technology Deptt., Himachal Pradesh, Shimla-171001
11. Guard file.


(Satpal Dhiman) 18-8-2022
Additional Secretary (Env., Sci., & Tech.) to the
Government of Himachal Pradesh

ANNEXURE-I

Recovery of compensation and other penalties for release of vehicles/equipment as per Order passed by the Hon'ble National Green Tribunal in O.A No. 360/2015-NGT Bar Association vs. Verinder Singh dated 19.02.2020.

The Hon'ble NGT considering the practical difficulty has modified its orders vide Order dated 19.02.2020 and has directed that the amount of compensation for the damage to the environment shall be charged as under:-

Sr.No.	Category of vehicle	Penalty amount
1.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	4 lacs
2.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	3 lacs
3.	For the remaining Vehicles older than 10 years/equipments/excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	2 lacs
Note-I: On repetition of the offence by the same vehicle/equipment, Order dated 05.04.2019 will be applicable		
Note-II- The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicles may be confiscated and auctioned.		

APPROACH - II is demonstrated by following formula as under:-

Till such time as data and information for a comprehensive NPV is worked out in a site specific manner to account for all (or at least the major) ecological damages, a simplified NPV, proxied on the market value of the illegally extracted amount may be computed. In this case the NPV approach would imply that the total benefits from the activity of sand mining (as represented by the market value of the extracted amount) be deducted from the total ecological costs imposed by the activity. In the absence of data on benefits and costs separately, we recommend a modification of the formula as shown below:

Total Benefits (B) = Market Value of illegal extraction: D
Total Ecological Costs = Market Value Adjusted for risk
factor: D * RF



For present purposes, it is assumed that the Benefits would accrue only in the first year (in which the extraction of the illegally mined material takes place), while the ecological Costs would continue to be felt over a period of time. NPV is to be calculated for a period of 5 years on the net value, $\Sigma (C-B)$, at a discount rate ranging from 8%-5%, varying in inverse with the risk factor. Thus, where the highest risk factor (say 1) is applicable, the discount rate applicable would be the lowest (say 5% in this case)."

Severity	Table			
	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.0
Discount	8%	7%	6%	5%

Compensation Charge - explicit accounting of NPV

Market Value of Illegally Mined Material (D) 5000*400 = 2000000/-
 Annual Value of Foregone Ecological Values D*RF = 2000000/-

- Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 years)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$= \frac{2000000}{(1+0.05)^1} + \frac{2000000}{(1+0.05)^2} + \frac{2000000}{(1+0.05)^3} + \frac{2000000}{(1+0.05)^4} + \frac{2000000}{(1+0.05)^5}$$

$$= \text{Rs. } 86,58,953/-$$

- Net Present Value (after netting out market value of illegally mined material) - i.e., Total Compensation to be levied

$$= NPV = PV - D$$

$$= \text{Rs. } 66,58,953/-$$

Compensation Charge in above case:

Approach 2
 (explicit accounting of NPV) @ 5% discount rate and over 5 years
 Rs. 66,58,953/-

Handwritten signature

ILLUSTRATION NO.1

Let us say that in Shimla district 50 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs.300. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer(s). The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

$$D = \text{market value of illegal mined mineral} \times \text{illegal mined material}$$

$$RT = D \times \text{Risk factor.}$$

r = discount.

t = time (i.e 5 years)

RF = risk factor determined by the table as Moderate i.e .50

Therefore, the r (discount) is 7% i.e .07.

Illegal mined material = 50 tons.

Market value of illegal mined material = 300 per ton (pith mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

$$D = \text{market value of illegal mined mineral} \times \text{illegal mined material.}$$

RF=	Mild	Moderate	Significant	Severe
	.25	.50	.75	1

$$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$$

Illegally mined material = 50 tons

Market value = Rs.300 per ton (pit mouth value)

$$\text{i.e } D = \text{market value of illegal mined mineral} \times \text{illegal mined material}$$

$$= 300 \times 50 = \text{Rs.15000}$$

RF= risk factor adopted is Moderate.

Annual value of forgone ecological values = D x RF (risk factor)

$$= 15000 \times .50(\text{moderate})$$

$$= \text{Rs.7,500.}$$



Present value of forgone ecological value (PV) = 7% discount for moderate (r)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

i.e.

$$\frac{(7500)}{(1+.07)^1} = 7,009.34 \text{ (first year)}$$

$$\frac{(7500)}{(1.07)^2} = \frac{7500}{1.15} = 6,521.73 \text{ (second year)}$$

$$\frac{(7500)}{(1.07)^3} = \frac{7500}{1.22} = 6,147.54 \text{ (third year)}$$

$$\frac{(7500)}{(1.07)^4} = \frac{7500}{1.31} = 5,725.19 \text{ (fourth year)}$$

$$\frac{(7500)}{(1.07)^5} = \frac{7500}{1.40} = 5,357.14 \text{ (fifth year)}$$

$$7,009.34 + 6,521.73 + 6,147.54 + 5,725.19 + 5,357.14 = 30,760.94.$$

Rs. 30,760.94. to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-1 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO. 2

Let us say that in Una district 70 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs 400. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer. The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

D= market value of illegal mined mineral x illegal mined material

RT= D x Risk factor.

r =discount

t = time (i.e 5 years)

RF = risk factor determined by the table as Severe i.e .1

Una

Therefore, the r (discount) is 5% i.e .05.
 Illegal mined material = 70 tons.
 Market value of illegal mined material = 400 per ton (pith mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

D = market value of illegal mined mineral x illegal mined material.

RF =	Mild	Moderate	Significant	Severe
	.25	.50	.75	1

$$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$$

Illegally mined material = 70 tons
 Market value = Rs.400 per ton (pit mouth value)

i.e D = market value of illegal mined mineral x illegal mined material

$$= 400 \times 70 = \text{Rs.}28,000$$

RF = risk factor adopted is Severe.

Annual value of forgone ecological values = D x RF (risk factor)
 = 28,000 x 1 (moderate)
 = Rs 28,000.

Present value of forgone ecological value (PV) = 5% discount for severe (r)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

i.e

$$\frac{(28,000)}{(1+.05)^1} = 26666.66 \text{ (first year)}$$

$$\frac{(28,000)}{(1+.05)^2} = \frac{28000}{(1.10)} = 25454.54 \text{ (second year)}$$

$$\frac{(28000)}{(1.05)^3} = \frac{28000}{(1.16)} = 24,137.93 \text{ (third year)}$$

$$\frac{(28000)}{(1.05)^4} = \frac{28000}{(1.22)} = 22,950.81 \text{ (fourth year)}$$

$$\frac{(28000)}{(1.05)^5} = \frac{28000}{1.28} = 21,875.00 \text{ (fifth year)}$$

Wing

$$26666.66^1 + 25454.54^2 + 24,137.93^3 + 22,950.81^4 + 21,875.00^5 = \text{Rs. } 1, 21,084.94.$$

Rs. 1, 21,084.94 to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-2 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO 3

The SDM of the let's say XYZ, Sub-Division area received information that about six persons with their equipment and vehicles are digging at point A, situated near river B. The SDM shall seek the assistance of the Police immediately and reach the site along with officer(s) of the Mining Department. He shall immediately identify the illegal miners with the help of the Police and confiscate their machinery. The machinery shall be kept in the custody of the local Thana. The videography of the spot be done alongwith the statements of village Revenue Officer and responsible persons from the Panchayat or the *Lumberdar* be recorded.

The SDM shall get the damage caused to the ecology and environment assessed by the officers of the Mining Department who, if need be, shall be given assistance by the PWD, Forest Department, Block Development Officer (BDO), or the Revenue Officials. For the purpose of the calculations of damage caused to the ecology and environment Approach-II shall be applied for which the Mining Officer or his representative shall be competent. Once calculations are done by the Mining Officer the same shall be conveyed to the offenders by way of notice, delivered as per routine practices of delivery of notices. A time period of 15 days shall be given to the offenders to deposit the Environment Compensation failing which the same shall be recovered by way of arrears of land revenue.

For the recovery of Environment Compensation the SDM may use other practices like cancellation of the Government contracts, blacklisting for future participation in tenders, etc. as per the content and situations. Only after the said Environment Compensation has been deposited, the vehicles and the machinery used in illegal mining shall be released.





H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com

No: HPSPCB/RO/Una/Mining Lease /2024: 2306-08

Dated: 18/03/25

From: Regional Officer

To

The Mining Officer,
Una, Distt. Una (HP).

Subject: Urgent Attention Required on Reports of Illegal Mining.

Sir,

This is in reference to the complaints regarding illegal mining activities by the Stone Crusher in Dulchar (Bhandiara), Tehsil Haroli, District Una (HP), submitted by Sh. Rohit Katwal (katwallegal@gmail.com). The complaint was forwarded to this office by the Office of the Chairman, HPSPCB-Shimla, through email dated 11/03/2025. Copy of the email is enclosed as **Annexure-I**.

Additionally, the same complainant has submitted another complaint regarding illegal mining activities in the Polian & Kuthar Beet area of Tehsil Haroli, District Una (HP), through email, which was also forwarded to this office by the Office of the Chairman, HPSPCB Shimla. Copy of email is enclosed as **Annexure-II**.

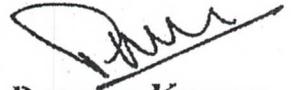
Furthermore, the complainant has also uploaded videos of the concerned areas on social media, alleging illegal mining activities. These repeated complaints regarding illegal mining in the Haroli area have raised concerns at both this office and higher authorities regarding the effective enforcement of mining regulations in the region.

As you are aware, the regulation and oversight of mining activities fall under the jurisdiction of your department. Ensuring compliance with the prevailing mining laws is essential to maintaining environmental integrity and legal order. Furthermore, as per Notification No. STE-E(5)-2/2021 dated August 18, 2022, issued by the State Government, your department holds a crucial responsibility in monitoring illegal mining, taking punitive action against offenders, devising preventive measures, and implementing necessary corrective actions.

In light of these news reports, you are kindly requested to take immediate cognizance of the matters and verify whether mining activities in the aforementioned mining lease areas under Sub Division Haroli are being conducted in accordance with the approved mining plans. Additionally, appropriate action may be taken against any violators as per the prescribed legal provisions.

You are also requested to inform this office about the action taken so that the higher authorities may be apprised accordingly.

Yours faithfully,



Er. Praveen Kumar
Regional Officer
HPSPCB Una

Encls. As above.

Copy to:

1. The Member Secretary, HP State Pollution Control Board, Shimla (HP) for information please.
2. The Deputy Commissioner Una, Distt. Una (HP) for information please.



Er. Praveen Kumar
Regional Officer
HPSPCB Una

o/c



HPSPCB

H.P. STATE POLLUTION CONTROL BOARD
Regional Office Una
 Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-
 174303 (H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com

No: HPSPCB/RO/Una/Common Complaint /2024: 2497-99 Dated: 29/03/25

From: Regional Officer

To

The Mining Officer,
 Una, Distt. Una (HP).

Subject: Urgent Attention Required on Reports of Illegal Mining in Dharampur and Hum Valley, Bathu in Tehsil Haroli of Distt. Una (H.P.)

Sir,

This is in reference to the complaints regarding illegal mining in Dharampur Village and Hum Valley, Bathu in Tehsil Haroli of Distt. Una (H.P.) submitted by Sh. Rohit Katwal (katwallegal@gmail.com) wherein allegations has been made regarding cutting/mining of mountain unscientifically at the back of village Dharampur and widespread destruction of Hum Khad/ valley by mining activities. The complaints were forwarded to this office by Head office letter Endst. no. 19661 dated 13.03.2025 and the Office of the Chairman, HPSPCB Shimla, through email dated 24/03/2025. Copy of the complaint letters is enclosed as **Annexure-I**.

Furthermore, the complainant has also uploaded videos of the concerned areas on social media, alleging illegal mining activities. These repeated complaints regarding illegal mining in the Haroli area have raised concerns at both this office and higher authorities regarding the effective enforcement of mining regulations in the region.

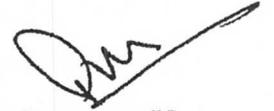
As you are aware, the regulation and oversight of mining activities fall under the jurisdiction of your department. Ensuring compliance with the prevailing mining laws is essential to maintain environmental integrity and legal order. As per Notification No. STE-E(5)-2/2021 dated August 18, 2022, issued by the State Government (enclosed as **Annexure-II**), your department holds a crucial responsibility in monitoring illegal mining, taking punitive action against offenders, devising preventive measures, and implementing necessary corrective actions. Furthermore, it is submitted that grant of mining lease and regulations thereof is done by the Geological wing of the Industries Department, GoHP under Mines and Mineral Act, 1957 and not under Water Act, 1974 or EP Act, 1986. Further, vide Notification no. Ind-IIF)6-20/2005 dated 30.04.2011, powers has been delegated to 39 officers/officials of various categories of different departments like PWD, I&PH, Forest, Revenue, Police and

notification, the Officer/official of the State Board has not been delegated with such powers. Copy of notification is enclosed as Annexure-III).

In light of the facts stated above, you are kindly requested to take immediate cognizance of the matters and verify whether mining activities in the aforementioned mining lease areas under Sub Division Haroli are being conducted in accordance with the approved mining plans and in scientific manner. Additionally, appropriate action may be taken against any violators as per the prescribed legal provisions.

You are also requested to inform this office about the action taken so that the higher authorities may be apprised accordingly.

Yours faithfully,



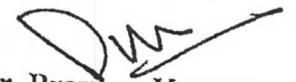
Er. Praveen Kumar
Regional Officer
HPSPCB Una

Q2

Encls. As above.

Copy to:

1. The Member Secretary, HP State Pollution Control Board, Shimla (HP) for information please.
2. The Deputy Commissioner Una, Distt. Una (HP) for information please.



Er. Praveen Kumar
Regional Officer
HPSPCB Una

Q2

o/c



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pchrouna2@gmail.com



No. HPSPCB/RO-Una/1554 (Jai Shanker Stone Crusher) 2025: 640

Dated: 03/06/25

From: Regional Officer

To

M/s Jai Shankar Stone Crusher,
Village Chandpur, PO Palakwah,
Tehsil Haroli, District Una (HP).

Subject: - Notice under Air (Prevention and Control of Pollution) Act, 1981.

Whereas, your unit was inspected by the State Board official on 31.05.2025 and found operational. However, during the course of the inspection, the following observations pertaining to non-compliance with CPCB Guidelines were noted:

- 1) Wind breaking wall provided was found damaged.
- 2) No dedicated water flow meter has not been installed for the sprinkler system, and no records are being maintained regarding water consumption for sprinkling purposes
- 3) No rotating water sprinkling system/fogger/Anti-smog gun has been provided for dust suppression.
- 4) Paved ramp Road was found to be damaged.

Further, Unit is also yet to comply with following measures upto 30.06.2025 as timeline has been extended by HPSPCB Head office vide office letter no. 285-96 dated 04.04.2025. :

- 1) Dry Extraction cum bag filter followed by cyclone for Secondary and Tertiary Crushing.
- 2) Flexible Telescopic chutes from top of discharge point to the ground level.
- 3) The entire ground area inside the premises should also be metalled.

Whereas the facts stated above constitute Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, rendering you liable for action under Sections 37, 38, and 39 of the Air Act, 1981, rendering you liable for a penalty of not less than Rs. 10,000, which may extend up to Rs.15,00,000. In case the contravention continues, an additional penalty of Rs. 10,000 shall be imposed for each day of non-compliance.

Whereas in addition to above, unit would also be liable to regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby afforded an opportunity to comply the provisions of aforesaid acts and directed to repair/maintain wind breaking wall upto adequate height, install separate water meter for sprinkling purpose and start maintaining record of water consumption for sprinkling purposes, install rotating water sprinkling system/fogger/Anti-smog gun at specific points for dust suppression and properly pave or metal the ramp road to prevent dust emission. Further, aforementioned additional pollution control measures shall also be implemented upto prescribed timeline i.e. 30.06.2025. In addition to this, you are also directed to submit the compliance report to the above issued directions in the office of the undersigned within 15 days from the date of receipt of this letter positively.

Please note that in the event of failure to comply with above directions and unsatisfactory response, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your own risk and cost.

Er. Praveen Kumar
Regional Officer HPSPCB Una

6/c



**H.P. STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 16626438/A-18970

13/08/2025

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **07/08/2025** from **Praveen Kumar Dhiman , AEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **7.0 meters from crushing machinery of Jai Shanker Stone Crusher, Khasra No.12/1(00-18-00 hectare), Mauza Kungrat, Mohal Chand Village Chandpur, PO Palakwah, Tehsil Haroli, District Una HP, Haroli Distt. Una , H.P. 177220** on dated **05/08/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **07/08/2025** to **13/08/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	SPM	515.77	microgram mes/m ³	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 104**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **13/08/2025**

Remarks of Lab Head:



**Sunil Rana, SO
(State Board Analyst)
RL Una**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Jai Shanker Stone Crusher
Khasra No.12/1(00-18-00 hectare), Mauza Kungrat, Mohal Chand Village Chandpur, PO Palakwah, Tehsil

Haroli, District Una HP, Haroli,
Distt.Una, H.P.177220



H.P. STATE POLLUTION CONTROL BOARD
Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com



No: HPSPCB/RO/Una/Misc. File/2025- 2232 Dated: 17/01/2026

From: Regional Officer

To

M/s Jai Shanker Stone Crusher,
 VPO Chandpur, Tehsil Haroli, Distt. Una (H.P.)

Subject: Directions regarding non-operation of the unit without valid Consent.

Whereas, the Renewal of Consent to Operate (RCTO) granted to the unit had expired on 08.08.2025 and accordingly unit does not hold any valid Consent to Operate at present. However, unit has applied online on the HPOCMMS portal for further renewal bearing Application No. 17851550.

Whereas, the unit was inspected by the official of the State Board on 16.01.2026, during which the unit was found non-operational at the time of inspection.

However, it is clarified/submitted that the operation of the unit without obtaining a valid and mandatory Consent to Operate from the State Pollution Control Board would constitute a violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, and rules made thereunder.

Hence, you are hereby directed not to operate the unit without obtaining a valid Consent to Operate/RCTO from the State Board. Any operation of the unit without valid consent shall be viewed seriously and shall attract appropriate legal action as per the provisions of the Water Act, 1974 and the Air Act, 1981. You are further directed to ensure strict compliance with the aforesaid directions to avoid initiation of action under the relevant environmental laws.

Er. Praveen Kumar
Regional Officer
HPSPCB Una



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 392

Date: 28/06/2025

Industry Registration ID: 21042

Application No : 15983507

To,

Lakhvinder Singh Stone Crusher and Screening Plant Unit II
Village Kungrat, Tehsil Haroli District Una HP
Kungrat
Una
174301

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2025/15983507
Consent valid from:	17/05/2025
Consent valid upto:	17/08/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Lakhvinder Singh . (Prop)
Address of Industrial premises	Lakhvinder Singh Stone Crusher and Screening Plant Unit II, Village Kungrat, Tehsil Haroli District Una HP, Kungrat, Una-174301
Capital Investment of the Industry	410.45 lakhs
Category of Industry	Red
Type of Industry	1999-Miscellaneous (Red)
Scale of the Industry	Micro
Office District	Una
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Sand, Stone & Bajri	730000	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	730000	-	Infrastructure Material

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	30	0.800
Pre-treatment	12	8

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	8	Pre-treatment	Recycle
Domestic	0.800	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Crusher	Electricity	As per Requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Telescopic Chutes, Three Layer Plantation, Metalled Road, Water Sprinkler etc	Others	2012-01-01	99 %	SPM-203.79 Micro Gram/M3



Approved By
Member Secretary

(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

Regional Officer, HPSPCB, Una for information and shall ensure the operation of the unit as per consent and with adequate PCDs.



ANIL
JOSHI

Digitally signed
by ANIL JOSHI
Date: 2025.06.30
17:15:50 +05'30'

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification.
- e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
5. Unit shall ensure compliance to the notified guidelines of DEST.
6. Unit shall ensure compliance to notified guidelines of CPCB by 30.06.2025 positively.
7. The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and its mining activities.
8. Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism immediately.

By Order
Member Secretary
(H. P. State Pollution Control Board)





**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 16139942/A-18294

25/06/2025

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **19/06/2025** from **Mohit Bharti, JEE**, HP State Pollution Control Board **RO Una a Grab** sample of **AT 8 METRE AWAY FROM CRUSHER MACHINERY** of **Lakhvinder Singh Stone Crusher and Screening Plant Unit II, Village Kungrat, Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 174301** on dated **18/06/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **19/06/2025** to **25/06/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	SPM	306.60	microgram mes/m3	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 253**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **25/06/2025**

Remarks of Lab Head:

Compare with standards.



**Sunil Rana, SO
(State Board Analyst)
RL Una**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Lakhvinder Singh Stone Crusher and Screening Plant Unit II
Village Kungrat, Tehsil Haroli District Una HP, Haroli,

Distt.Una, H.P.174301



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 16436085/A-18662

22/07/2025

ISSUED TO: Lakhvinder Singh Stone Crusher and Screening Plant Unit II
Village Kungrat, Tehsil Haroli District Una HP, Haroli
Distt.Una, H.P.174301

Point of collection: **Within the lease area (5-18-46 Hect.) of the unit lying in Kungrat region**

Date of collection: **17/07/2025**

Time of collection: **11:00**

Collected by : **Mohit Bharti, JEE**

Date of receipt: **18/07/2025**

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM 10	46.35	microgram mes/m3	NA	NA



Sunil Rana, SO
RL Una